

[Sh. B.N. Reddy]

ond stage of Sri Ram Sagar from Godavari river in Andhra Pradesh State is a part of original plan of an integrated project irrigating 16 lakh acres in Nalgonda, Khamam and Warangal districts. But it is only confined so far to the first revised stage up to 284 km length of canal. Now it is high time, at least after 10,15 years, the original plan consisting of Kakatiya canal up to 347 km. leading to Musi river be taken up for completion.

It is learnt that the second stage is technically viable and can be taken up in Seventh Plan if funds are provided. According to the Survey Report required water from Godavari is available. As it is established that there is no question of water shortage, against this background a big convention involving thousands of farmers was successfully held on 30th of July, 1988 demanding completion of the Project which can irrigate 16 lakh acres totally including 5 lakh acres concerned with second stage.

So, I request the Union Government to sanction the second stage and assist the State Government to complete the same.

**(vii) Need to look into the affairs of the Aligarh Muslim University**

SHRI SYED SHAHABUDDIN (Kishanganj): Beneath the superficial calm, the situation in Aligarh Muslim University is developing ominous dimensions and it may explode soon, unless steps are taken towards amelioration and for remedial measures. The University has not elected its Chancellor, Pro-Chancellor and Treasurer though the terms of the incumbents expired more than a year ago. The court of the University has not elected its representatives or the Executive Council. The Court itself has no representatives of the old boys or of the students. The Court, the highest governing body of the University, has not met since August, 1987. In the meantime, the University is being run by the Vice-Chancellor under emergency powers. The annual report and the annual accounts of the

University for 1987-88 are yet to be placed before and approved by the Court. The elections to the University Union for 1988 to 89 are due and the date has not yet been announced. The University is involved in many legal cases with its teachers and students. The admission policy of the University, particularly the system of equalisation has created a wave of discontent in the Muslim community.

A number of MPs and others, members of the Court have submitted a Memorandum to the Visitor requesting him to instruct the Vice Chancellor to convene a meeting of the Court. But no meeting has yet been convened.

The Government is requested to pay attention to the affairs of the University and advise the Vice-Chancellor to convene a meeting of the Court immediately.

[Translation]

**(viii) Need to pay higher compensation to the farmers of Delhi for the land acquired by Delhi Administration**

SHRI BHARAT SINGH (Outer Delhi): Mr. Deputy Speaker, Sir, the farmers of Delhi whose land is acquired by Delhi Administration get inadequate compensation. Besides, no land is left for the construction of play grounds, panchayat houses, parks, dispensaries etc. while acquiring land due to which the original residents of the areas are put to great hardships. Therefore, Delhi Administration should ensure that whenever any land of any village is acquired, land is left for providing aforesaid facilities.

Secondly, the farmers whose land is acquired should be paid compensation at the minimum rate of Rs. 100 per yard and each family should be provided with a developed plot. If a person is holding more than 2 acres land and it is acquired he should be given a plot of 400 yards. Government should also take action to provide one shop or employment to one member of each displaced family.